

Sl. No.	Name of the Organisations	Amount released (in lakh)		
		1993-94	1994-95	1995-96
Scheme of assistances to Voluntary Organisations for Leprosy Cured Persons				
1.	Bombay Leprosy Project	0.75	1.19	1.22
2.	Poona District Leprosy Committee, Pune	3.54	11.61	11.92
3.	Wai Akshar Satara	-	3.16	-
Scheme of assistance to disabled persons for purchase/filling of aids & appliances				
1.	NASEOH, Bombay	4.50	2.00	2.00
2.	Ayodhya Charitable Trust, Pune	2.50	5.00	2.50
3.	Fellowship of the Physically Handicapped, Bombay	0.60	0.30	0.15
4.	Indian Cancer Society, Bombay	0.82	1.50	0.80
5.	AYJNIHH, Bombay	19.33	43.49	7.00
6.	Society for the Welfare of Physically Handicapped, Wanawadi, Pune	-	0.50	-
7.	National Association for Blind, Nasik	-	0.03	0.02
8.	Artificial Limbs, Centre, Pune	0.21	-	1.00
9.	Sushrut Medical Care & Research Society, Pune	1.50	2.87	0.41
10.	Helper of the Handicapped	-	0.91	0.90

Poisonous Gas in Bhilai Steel Plant

3358. SHRIMATI SUMITRA MAHAJAN : Will the Minister of STEEL be pleased to state:

(a) whether the Government are aware that on May 25, 1996; four labourers who were assigned the job of painting in Bhilai Steel Plant died due to release of poisonous gas;

(b) if so, whether any enquiry was constituted in the matter;

(c) if so, the findings thereof and action taken on the defaulters;

(d) whether any precautionary measures have been taken to avoid such recurrence in future; and

(e) if so, the details thereof?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) Yes, Sir. An accident took place on 25th May, 1996 at the settling Tank No. 3 of slag granulation plant of Blast Furnace No. 7 in Bhilai

Steel Plant where four contractor workers who were engaged in the job of painting, lost their lives.

(b) and (c). Yes, Sir. SAIL constituted two Enquiry Committees to enquire into the accident. In addition, District Magistrate, Durg has also constituted an enquiry into the matter, the report of which is awaited. Further, action will be taken in due course.

(d) and (e). In order to avoid recurrence of such accidents in future, precautionary measures like imparting training on properties of epoxy paint and its effects on the environment and individual's health, preparation of safety protocol for such jobs and adherence to safe operating practices by the contractors etc. have been taken.

Mine accidents

3359. PROF. AJIT KUMAR MEHTA :
SHRI CHUN CHUN PRASAD YADAV :

Will the Minister of LABOUR be pleased to state:

(a) the number of mine accidents during the year 1993, 1994 and 1995;

(b) the causes identified for the rise in the mine accidents; and

(c) the measures taken by the Government to prevent the mine accidents in the country?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) and (b). The number of mine accidents during the year 1993, 1994 and 1995 are 1383, 1180 and 1230 respectively. The trend of incidence of accidents in mines is fluctuating. The slight rise in accidents in mines during 1995 has been mainly due to fatal accidents in limestone mines in opencast and above ground due to fall of persons.

(c) Provisions for safety of persons employed in mines are contained in the Mines Act, 1952, and the Rules and Regulations framed thereunder. The safety laws are kept under constant review and amended from time to time. The Directorate General of Mines Safety also issues guidelines in the form of circulars to the management for improving safety measures. These provisions are required to be complied with by the mine managements. The officers of the Directorate General of Mines Safety inspect the mines periodically to oversee the status of compliance with the safety provisions and to take action as provided for under the Mines Act, 1952, in case of default. Besides the legislative measures, the Government is promoting a number of other initiatives, such as:

- (i) Conference on safety in mines,
- (ii) Self-regulation by managements,
- (iii) Workers' participation in safety management,
- (iv) Tripartite and Bipartite reviews at various levels,
- (v) Training of workpersons,
- (vi) Observance of safety weeks and safety campaigns,
- (vii) National Safety Awards.

Allocation of funds for Tribal Development Projects

3360. SHRI CHUN CHUN PRASAD YADAV:
PROF. AJIT KUMAR MEHTA:

Will the Minister of WELFARE be pleased to state:

(a) the comparative allocation made during the Fifth, Sixth and Seventh Five Year Plans period for the Tribal Development projects in the country;

(b) the actual expenditure incurred as against the allocation;

(c) the target achieved under these projects;

(d) the details of the States which have shown unsatisfactory performance;

(e) whether the Union Government are contemplating to review the Tribal Sub-Plans considering the achievements made so far; and

(f) if so, the steps taken by the Union Government in this regard?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) The comparative allocation made during the Fifth, Sixth, Seventh Five Year Plans period for the Tribal Development projects in the country under the State Plan as well as allocation made through Special Central Assistance and Grants under First proviso to Article 275(1) of the Constitution were of the order of Rs. 1102.84 crores, Rs. 4061.35 crores and Rs. 7163.71 crores respectively.

(b) The actual expenditure incurred for development of Scheduled Tribes as against the allocation during Fifth, Sixth and Seventh Plan period was around Rs. 977.26 crores, Rs. 4286.47 crores and Rs. 8023.76 crores respectively.

(c) During Sixth and Seventh Five Year Plans period 102.55 lakh Scheduled Tribes families were actually given assistance through various programmes against the target of 69.78 lakh Scheduled Tribe families.

(d) It has been reported that all the Tribal Sub Plan States have shown satisfactory achievement against the target fixed during the aforesaid period.

(e) and (f). The Government has decided to set up a Commission under Article 339(1) of the Constitution on the Administration of Scheduled Areas and the Welfare of Scheduled Tribes, one of the terms of reference of the Commission is to review the development strategies for tribals including TSP approach and examination and recommendations of appropriate alternative.

Selling of Veal in Private Sector Hotels

3361. SHRIMATI MANEKA GANDHI : Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government aware that veal is freely available in private sector hotels in the capital particularly in Oberoi Group of Hotels;

(b) if so, the source from where Oberoi Group Hotels are getting veal;

(c) whether the Union Government had imposed ban on Veal; and

(d) if so, the action taken by the Union Government in this regard?